

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 01/03/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

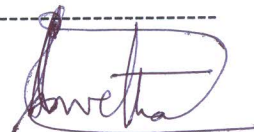
APPLICATION NUMBER :
PETITION NUMBER : TCP/206/2016
NAME OF THE PETITIONER(S) : A. Ramasubbu
NAME OF THE RESPONDENT(S) : M/s ANRA Pharmaceuticals Private Limited & 2 others
UNDER SECTION : 397/398

| S.No. | NAME (IN CAPITAL) | DESIGNATION | SIGNATURE |
|-------------------------------|---|--------------------------------|---|
| REPRESENTATION BY WHOM | | | |
| | ① For TK Bhaskar Priyadarshini. N Shwetha Vasudevan Keerthi. K | counsel for Respondents 1-3 |  |
| | ② J. John 23, Lawyer's chamber high court, madurai 23. | counsel for petitioner |  |

REPRESENTATION BY WHOM

① For TK Bhaskar
Priyadarshini. N
Shwetha Vasudevan
Keerthi. K

counsel for
Respondents 1-3



② J. John
23, Lawyer's chamber
high court, madurai 23.

counsel for
petitioner



ORDER

Shri J John, counsel for petitioner present. Ms N Priyadarshini, counsel for R1 to R3 present and submitted that there is typographical error in the counter filed by them in the cause list. The counsel intended to carry out the corrections striking of Sec.241, 242 & 235 of Companies Act 2013 which is not required. Therefore, counsel for respondents is permitted to do the corrections and the same was done in the presence of the counsel for petitioner. Counsel for respondents submitted that they filed a preliminary counter questioning the maintainability and jurisdiction of the Tribunal. The same is opposed by the other side. At request of counsel for respondents, time extended. Put up on 23/3/2017 at 10.30 A.M.

(K. Anantha Padmanabha Swamy)
Member (Judicial)